CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 4TH DAY OF DECEMBER, 2000

Original Application no.251 of 1998

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

Ruta singh, S/o shri Moti Lal R/o 34/109 Idgah Kutlupur Agra-282001

... Applicant

(By Adv: Shri J.C.Joshi)

Versus

- Union of India through Director General of Works, C.P.W.D Nirman Bhawan New Delhi.
- The Director General of works C.P.W.D. Nirman bhawan, new Delhi.
- 3. Superintending Engineer Agra, Central Circle, CPWD 416-Mandi Saed khan, Agra.
- 4. Executive Engineer, C.P.W.D Agra Central Division Block 77, M.K.Tower Sanjay palace, Agra.

... Respondents

(By Adv: Shri Satish mandhyan)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi, V.C.)

By this application u/s 19 of A.T.Act 1985 the applicant has prayed for a direction to the respondents to review the facts and grant the applicant temporary status and regularise his services and pay his salary w.e.f. 1.7.1997. The claim of the applicant is that he was appointed on 8.5.1996 as Water Feeder and he worked upto 30.6.1997. About the aforesaid fact there is no dispute except that according to the respondents the applicant worked only upto 30.4.1997. The question for consideration is whether applicant can be conferred temporary status though admittedly he is not in employment. Reliance has been placed in the Govt. order dated 10.9.1993 which provides that temporary status would be conferred on all casual labourers who are in employment or

:; 2 :; the date of the issue of this O.M. and who have rendered a continuous service of atleast one year which means that they must have been engaged for a period of atleast 240 days(206 days in case of office observing five days week). Thus the first condition that who are in employment on the crucial date of the issue is not specified. As the applicant is not in employment he could not be granted this relief. However, considering the fact that applicant has worked for about 300 days he shall be given chance to serve whenever there is work available with the respondents. Subject to the above, this application is disposed of finally with no order as to costs. VICE CHAIRMAN Dated: 4.12.2000 Uv/